

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 29TH NOVEMBER, 1984.

NOTIFICATION
(INCOME-TAX)

No. 6065 (F.No.187/4/84-IT(AI): In exercise of powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that following Survey Circles mentioned in Column 3 falling within the jurisdiction of Commissioner of Income-tax mentioned in Column 1 with the headquarter mentioned in Column 2 are hereby abolished. It is further ordered that the jurisdiction over all cases comprised within the jurisdiction of Survey Circles mentioned in Column 3 shall be vested with the Commissioners of Income-tax having territorial jurisdiction over such cases.

<u>COMMISSIONER OF INCOME-TAX OFFICE</u>	<u>HEADQUARTER</u>	<u>JURISDICTION</u>
Andhra Pradesh -I Hyderabad	Hyderabad	1. Survey Circle, Warangal 2. Survey Circle, Vizag 3. Survey Circle, Kakinada 4. Survey Circle, Vijayawada 5. Survey Circle, Guntur 6. Survey Circle, Nellore 7. Survey Circle, Tirupathi 8. Survey Circle, Kurnool.

This notification shall take effect from 1st December, 1984.

(R.K. TEWARI)
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES

To

The Manager
Government of India Press,
Ring Road, Mayapuri Industrial Area,
New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv), New Delhi.
3. Director of O&M Services(Income-tax), Aiwan-e-Ghalib, N.Delhi.
4. All Officers & Sections of I.T. wing of CBOT, New Delhi.
5. C&AG of India, New Delhi(5 copies).
6. Bulletin Section of Dte. of Ins.(RS&PR), New Delhi(5copies)
7. Director of Training, Ins. N.A.I.T., New Delhi(5 copies)

8. Shri P.K. Kartha, Jt. Secretary, Min. of Law, Justice and Co. Affairs, Deptt. of Legal Affairs, New Delhi.
9. The Chief Controller of Accounts, C.B.^U.T. New Delhi.



(R.K. TEWARI)

Under Secretary Central Board of Direct Taxes.